The Gujarat Sales of Motor Spirit Taxation (Gujarat Amendment) Act, 1984

11 of 1984

Keyword(s):
Sales, Motor Spirit, Taxation
The following Act of the Gujarat Legislature having been as assented to by the Governor on 30th March, 1984 is hereby published for general information.

J. P. VASAVADA,
Joint Secretary to the Government of Gujarat,
Legal Department.


(First published after having received the assent of the Governor in the “Gujarat Government Gazette” on the 30th March, 1984).

An Act further to amend the Bombay Sales of Motor Spirit Taxation Act, 1958.

It is hereby enacted in the Thirty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Bombay Sales of Motor Spirit Taxation (Gujarat Amendment) Act, 1984.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

IV-EX-14-1
2. In the Bombay Sales of Motor Spirit Taxation Act, 1958, in section 5, in sub-section (2), for the brackets, words and figures "(not exceeding 20 per cent of the value of the sales of such motor spirit)" the brackets, words and figures "(not exceeding 30 per cent of the value of sales of such motor spirit)" shall be substituted.